

(Amendment) Bill, 2024'. Shri Raghav Chadha; not present. 'The Release of Mortal Remains by Clinical Establishments Bill, 2024'; Shri Kartikeya Sharma.

The Release of Mortal Remains by Clinical Establishments Bill, 2024

SHRI KARTIKEYA SHARMA (Haryana): Sir, I move for leave to introduce a Bill to protect the right of the next of kin or authorized persons to receive the mortal remains of deceased individuals without undue delay and prevent harassment by clinical establishments on account of outstanding dues and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI KARTIKEYA SHARMA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Disaster Management (Amendment) Bill 2024, Shri P. Wilson to move for leave to introduce the Bill.

SHRI P. WILSON: Thank you Vice-Chairman Sir. I seek leave to introduce a Bill to amend the Disaster Management Act 2005. And, this Amendment will have a National Council wherein the State will have representation and is assured of a State share in the National Disaster Responsive Fund. The new amendment will ensure the equitable and efficient allocation of resources, prioritizing support for the states with greatest need.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, first introduce the Bill by reading the preamble of the Bill.

The Disaster Management (Amendment) Bill, 2024

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill to amend the Disaster Management Act, 2005.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Virtual Court Proceedings Bill, 2024, Shri P. Wilson.

SHRI P. WILSON: Thank you Vice-Chairman, Sir. I seek for leave to introduce a Bill to provide proceedings of all Courts, Tribunals and Commissions to be held virtually along side, apart from regular court, in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, you introduce the Bill by reading the preamble of the Bill.

The Virtual Court Proceedings Bill, 2024

SHRI P. WILSON (Tamil Nadu): Okay, Sir. Sir, I move for leave to introduce a Bill to provide for proceedings of all Courts, Tribunals and Commissions to be held virtually in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 and 224), Shri P. Wilson to move for leave to introduce the bill.

SHRI P. WILSON (Tamil Nadu): Sir, after the Constitution came into force, for last 75 years, the only place where the reservation is denied is the higher judiciary. We have no reservation in the appointment of the High Court judges and Supreme Court judges. Therefore, Sir, I have brought a Bill which aims to provide social diversity in the appointment of judges of the High Court and Supreme Court by giving reservations to the members of the Scheduled Caste, Scheduled Tribe and OBC. I seek leave to introduce a Bill to provide reservation by amending Article 124, 217 and